

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH

**(through Hybrid Mode)
COURT-I**

Item No. 6

**IA(IBC)(Plan)/3(CH)2024
In
CP (IB) No. 254/Chd/Hry/2020
(Admitted)**

IN THE MATTER OF:

Induskleed Export Pvt. Ltd.

...Petitioner

Vs

Pala Decor Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016, Sec 30

Order delivered on 02.05.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)**

PRESENT:

For the RP/Applicant
in IA No.3/2024 : Mr. Ankur Gupta, Advocate

ORDER

On the last date of hearing, Ld. Counsel for RP was directed to file convenience performa, but today it is stated by Ld. Counsel for RP that an Addendum is required in the resolution plan. On the request of Ms. Geeta Jain, RP in person (Annexure A-17 at Page No.280 of the petition), the matter is deferred for next hearing as CoC meeting is required to be conducted and only then convenience performa can be filed. Ld. Counsel for the RP is directed to the needful within two weeks. Let the matter be listed on 03.06.2024.

-Sd/-
**(UMESH KUMAR SHUKLA)
MEMBER (T)**

-Sd/-
**(HARNAM SINGH THAKUR)
MEMBER (J)**